

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

M.A No. 112 of 2017, Application No. 158 of 2017 (SZ)

Applicant(s)

V.Ramasubbu
Advocate,
8/18C Sri Sakthi Nagar,
Krishnapuram, Tirunelveli 627011

Respondent(s)

The Union of India, Ministry of
Environment and Forests, New Delhi
represented by
The Secretary to Government and 11
others

Legal Practitioners for Applicant(s)

Mr.V.Rama Subbu
Party in person

Legal practitioners for respondent(s)

Mr.M.R.Gokul Krishnan for R-1
Mr.M.K.Subramanian &
Mr.E.Manoharan for R-2 & R6
Mrs.Rita Chandrasekar for R3, R4 & R5
M/s R. Thirunavukarasu for R7
M/s Abdul Saleem, S.Saravanan for R8

Note of the Registry	Orders of the Tribunal
Item No.15	<p>Date: 21st August, 2017</p> <p>The learned counsel appearing for the 7th respondent, Central Pollution Control Board has filed reply statement after serving copy to the learned counsel appearing for the other side. The learned counsel appearing for the State Pollution Control Board submits that pursuant to the inspection and recommendations made by the Central Pollution Control Board, the State Pollution Control Board has made inspection and the process is pending for passing final order for the grant of renewal of consent to operate and such order will be passed within 10 days. The 12th respondent shall file detailed reply within 2 weeks in respect of the allegations made after serving the copy to the learned</p>

counsel appearing for the applicant who shall be entitled to file rejoinder if any, 1 week thereafter.

Post this application for hearing on 08.09.2017

.....,JM
(Justice Dr. P. Jyothimani)

.....EM
(Shri P.S. Rao)

